

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9751/2011

(Arising out of impugned final judgment and order dated 18/02/2011
in CRLM No. 10656/2003 passed by the High Court Of Patna)

BINOD KUMAR & ORS.

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR

Respondent(s)

(With appln. (s) for exemption from filing O.T. and ex-parte stay
and office report)

Date : 10/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Dr. Manish Singhvi,Adv.
Mr. Atul Jha,Adv.
Mr. Sandeep Jha,Adv.
Mr. Dharmendra Kumar Sinha,Adv.For Respondent(s) Ms. Prerna Singh,Adv.
Mr. Gopal Singh,Adv.

Mr. Rajiv Kumar,Adv.
Ms. Kusum Chaudhary,Adv.UPON hearing the counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(MAHABIR SINGH)
COURT MASTER(VEENA KHERA)
COURT MASTER